

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-1000(PB)/2018

IN THE MATTER OF:

Rohit & Company

.... Applicant/petitioner

Vs.

Twenty First Century Wire Rods Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.08.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner:

Mr. K.Datta, Ms. Prachi Johri, Adv.

For the respondent:

Mr. Kumar Sumit, Nidhi Singh, Adv.

ORDER

Heard the parties. Mr. Saurabh Kalia, learned counsel for the petitioner in (IB)-737(PB)/2018 submitted that any IRP named in the petitions No. (IB)-1000(PB)/2018 and (IB)903(PB)/2018 can be appointed as an IRP.

Arguments in (IB)-737(PB)/2018 heard. Order reserved in all three connected matters.

-Sd-

(M.M.KUMAR)
PRESIDENT

-Sd-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)